

61
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 582 of 2025

IN THE MATTER OF:

Jagdish Chandra Saini

...Applicant

Vs

State of Haryana & Ors

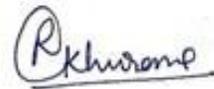
...Respondent(s)

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Date: 19.03.2026

Filed Through:



Rahul Khurana, Advocate
Off: A-174 A, Defence Colony,
New Delhi-110024
Mobile No. 9811894060
EMAIL: rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 582/2025

IN THE MATTER OF:

Jagdish Chandra Saini...Applicant

Versus

State of Haryana & Ors....Respondent

Supplementary Report of Joint committee in compliance of Hon'ble NGT order dated 28.11.2025.

1. Background:

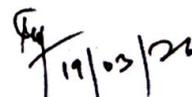
The matter in the original application in OA No. 582 of 2025 regarding pollution in the historical Kayamsar Lake located in the city of Hansi Haryana, by *dumping sewage and dirty water of the city into it and causing environmental crisis, as alleged by the applicant in the letter petition. The applicant has also mentioned in the petition that "The continued discharge of such polluted water into the historic Kyamsar Lake is a violation of the environmental protection laws of the State of Haryana and the directives of the Hon'ble NGT"*.

In compliance to the orders of Hon'ble NGT dated 28/11/2025, the Joint Committee constituted in the matter comprising of representatives of the Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB) and the District Magistrate, Hisar submitted a status report on 27/01/2026 (**Annexure-1**) alongwith the following submission for seeking two months' time for submission of the final report:

- i. The Joint Committee was directed by Hon'ble NGT to *to visit the site, look into the grievances of the applicant, verify the factual position, and take appropriate remedial action by following due course of Law.*
- ii. *The Joint Committee visited the site and the concerns raised by the applicant in the petition were found to be factually correct.*


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- iii. However, the information requested by the Joint Committee before inspection from the stakeholder departments including i) Drainage Map of the area clearly indicating storm water, sewage and other drains; ii) Sewage generation and mechanism of treatment and utilization of treated sewage and iii) Details of Municipal Solid Waste generation and management/disposal is awaited.
- iv. Further, for taking remedial action following due course of Law, information regarding action taken by various agencies including HSPCB, MC, Hansi with regard to the violations observed by the Joint Committee regarding sewage connectivity, sewage treatment, legacy waste and Solid Waste Management Rules is required.

Hon'ble NGT in its order dated 28/01/2026 (**Annexure-2**) directed the respondents in the matter to file the response within one month.

2. Action taken report of the Joint Committee:

- a. Haryana State Pollution Control Board was asked by the Joint Committee to provide the action taken by HSPCB for the continued non-compliance of environmental norms by the Municipal Council, Hansi.
- b. As per information provided to the Joint Committee, the HSPCB has imposed Environment Compensation of Rs. 71 Lakhs for the period from 01.04.2020 to 03/03/2026 as per details given below:

| Sr. No. | Letter No. and Date | Period of imposition of EC | Amount in Rs. | Remarks |
|--------------|-----------------------|----------------------------|--------------------|-------------------|
| 1 | 2680 dated 31.01.2024 | 01.04.2020 to 31.12.2023 | 45,00,000/- | Annexure-3 |
| 2 | 465 dated 04.09.2025 | 01.01.2024 to 31.08.2025 | 20,00,000/- | Annexure-4 |
| 3 | 639 dated 03.11.2025 | 01.09.2025 to 31.10.2025 | 2,00,000/- | Annexure-5 |
| 4 | 1937 dated 19.01.2026 | 01.11.2025 to 31.12.2025 | 2,00,000/- | Annexure-6 |
| 5 | 2063 dated 03.03.2026 | 01.01.2026 to 28.02.2026 | 2,00,000/- | Annexure-7 |
| Total | | | 71,00,000/- | |

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- c. The Municipal Council, Hansi has not deposited the Environmental Compensation imposed upon it, despite due directions. HSPCB member informed that Joint Committee that HSPCB has written a letter to Municipal Council Hansi for deposition for the Environment Compensation vide this office letter no. 3063 dated 18.03.2026 (**Annexure-8**)
- d. The information requested by the Joint Committee before inspection from the stakeholder departments including i) Drainage Map of the area clearly indicating storm water, sewage and other drains; ii) Sewage generation and mechanism of treatment and utilization of treated sewage and iii) Details of Municipal Solid Waste generation and management/disposal is still awaited. HSPCB has written a letter No. HSPCB/HR/2026/ 2058-598 dated 03.03.2026 to Municipal Council, Hansi and Public Health and Engineering Department, Hansi (**Annexure-9**)
- e. Joint Committee in its status report filed earlier on 27/01/2026 that for taking remedial action following due course of Law, information regarding action taken by various agencies including HSPCB, MC, Hansi with regard to the violations observed by the Joint Committee regarding sewage connectivity, sewage treatment, legacy waste and Solid Waste Management Rules is required, *but no such information has been provided to the Joint Committee till date*. However, based on the observations made by the Joint Committee the following remedial measures are suggested:

2.1. Suggestions for remedial measures:

- A. The Solid Waste Management Rules, 2016 has been notified by Ministry of Environment, Forest & Climate Change with the objective of ensuring safe & scientific solid waste management across the country. The duties and responsibilities of various authorities have been comprehensively defined in the said rules.
- As per Rule 11(1) (d) of the SWM Rules 2016, the Secretary, Urban Development Department (UDD) of the respective State Government/UT- in this case State of Haryana UDD is mandated to ensure implementation of provisions of these rules by concerned local authorities of District Hansi.
 - As per Rule 15 of the said Rules, the local authorities of District Hansi are entrusted


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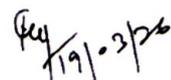
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with the primary responsibility of collection, Segregation, transportation, storage and treatment of municipal solid waste, maintenance and operation of the solid waste processing sites and dumpsites etc. in strict compliance with provisions of these Rules.

- The Rule 16 (1) (a) of the said Rules, mandates enforcement of the rules through local bodies in their respective jurisdiction, lies with the concerned State Pollution Control Board/Pollution Control Committee, which in this case is Haryana State Pollution Control Board (HSPCB)
- CPCB has developed “Guidelines for the Disposal of Legacy Waste” (Old MSW) under the provision of Solid Waste Management Rules, 2016, so as to ensure that concerned Local Authorities engaged in the bio-mining process of legacy waste follow procedures with specific compliance to the following points:
 - a. Analysis of various screened fraction materials i.e. RDF, fine earth / bio earth etc., prior to its disposal/utilization.
 - b. Preparation of plan for utilization/disposal of screened fractions.
 - c. Adequate provisions for leachate treatment.
 - d. Maintenance of records / documents for disposal/utilization of the RDFs or fine earth and other materials.
- The following Directions under Section 5 of the Environment (Protection) Act, 1986, were issued by the CPCB to all the State Pollution Control Boards and the Pollution Control Committees for the enforcement of provisions of Solid Waste Management Rules, 2016 regarding the bio-mining of legacy waste on dated 27.01.2021:
 - i) SPCBs/PCCs to provide complete list of Legacy Waste dumpsites in their States /UTs as per format enclosed.
 - ii) SPCBs/PCCs to ensure that necessary action for bio mining and bioremediation of these dumpsites is done by the concerned Local Authorities in compliance with Provisions of SWM Rules, 2016.
 - iii) SPCBS / PCCs shall ensure that concerned Local Authorities engaged in the bio mining process of legacy waste follow procedures as per CPCB Guidelines for


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Disposal of Legacy Waste with specific compliance to the following points:

- Analysis of various screened fraction materials i.e. RDF, fine earth / bio earth etc., prior to its disposal / utilization.
 - Preparation of plan for utilization / disposal of screened fractions.
 - Adequate provisions for leachate treatment.
 - Maintenance of records / documents for disposal / utilization of the RDFs or fine earth and other materials
- iv) SPCBs / PCCs shall ensure that the local bodies prepare time targeted Action Plan for bio-mining / bio-remediation of these dumpsites in compliance with points listed above. The timelines as specified in SWM Rules, 2016 and the Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites.
- v) SPCBs / PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste.
- vi) SPCBs to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy Waste dump sites in Non-Attainment Cities (NAC).

In view of the above, HSPCB is required to ensure implementation of Solid Waste Management Rules effectively in the District Hansi

B. Hansi being a newly established Haryana's 23rd district in December 2025, requires a district environment plan covering the following points and time bound action plan alongwith budgetary provisions:

- i. Immediate stoppage of untreated sewage discharge into Kayamsar Lake by identifying, intercepting, and diverting all drains carrying sewage into the lake to the nearest operational Sewage Treatment Plant (STP).
- ii. Immediate discontinuation of fresh solid waste dumping in the vicinity of the lake and ensuring proper disposal in compliance with the Solid Waste Management Rules, 2016.
- iii. Installation of physical barriers or fencing around vulnerable sections of the lake to restrict the entry of solid waste, cattle waste, and other pollutants into the water body.

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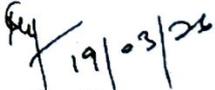
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- iv. Erection of signboards to prohibit waste dumping and sewage discharge and CCTV surveillance at key locations to discourage such activities.
- v. The quantification of the legacy waste dumped near Kayamsar Lake and remediation through bio-mining/bio-remediation, as per the guidelines issued by CPCB.
- vi. Preparation and implementation of drainage and sewerage plan clearly indicating storm water drains, sewage drains, and discharge points into the lake and ensuring complete segregation of sewage and storm water drains.
- vii. Preparation and implementation of scientific lake rejuvenation plan by the Pond Water Authority.
- viii. Stringent action against the violators as per Hon'ble NGT order dated 26.07.2024 in OA No. 458/2023; Prakash Yadav vs State of Haryana, regarding complete prohibition on littering/dumping of Solid Waste at unauthorized places particularly roadsides, rivers, waterways, wetlands, lakes, nalas, panchayat or revenue lands, land owned by PWD or other various authorities in the entire State of Haryana with effect from the date of this order

It is humbly submitted that the above supplementary report of the Joint Committee alongwith Status Report earlier filed on 27/01/2026 may kindly be taken on record. The Joint Committee will abide by further directions of Hon'ble NGT in this matter.


19/3/26
Kapil Singh, AEE,
Regional Office, HSPCB,
Hisar Region


Rajesh Khoth, HCS,
SDM, Hansi.


19/03/26
Dr. Narender Sharma,
Regional Director, CPCB,
Chandigarh

Date: 18/03/2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 582/2025

IN THE MATTER OF:

Jagdish Chandra Saini

...Applicant

Versus

State of Haryana & Ors.

...Respondent

Status Report of Joint committee in compliance of Hon'ble NGT order dated 28.11.2025.

1. Background

The matter in the original application in OA No. 582 of 2025 regarding pollution in the historical Kayamsar Lake located in the city of Hansi Haryana, by *dumping sewage and dirty water of the city into it and causing environmental crisis, as alleged by the applicant in the letter petition. The applicant has also mentioned in the petition that "The continued discharge of such polluted water into the historic Kyamsar Lake is a violation of the environmental protection laws of the State of Haryana and the directives of the Hon'ble NGT"*.

It was observed by the Hon'ble NGT at Para 04 of the Order dated 28/11/2025 that "*Prima-facie, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.*"

Besides impleading various Government agencies of the State of Haryana as respondents, the Hon'ble NGT vide order dated 28/11/2025 (Annexure-1) constituted a Joint Committee comprising representatives of the Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB), and the District Magistrate, Hisar, with the directions to *visit the site, look into the grievances of the applicant, verify the factual position, and take appropriate remedial action by following due course of Law.*

The Joint Committee was directed by Hon'ble NGT to file the Factual and Action taken Report within one month.



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2. Status of the Compliance of the orders of Hon'ble NGT:

It was directed by the Hon'ble NGT to:

- i. Constitute a Joint Committee comprising representatives of the Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB), and the District Magistrate, Hisar;
- ii. Meet within two weeks;
- iii. Undertake visits to the site;
- iv. Look into the grievances of the applicant;
- v. Verify the factual position and take appropriate remedial action by following due course of law, and
- vi. File the report within one month.

The status of the compliance of the orders of Hon'ble NGT as on 22/01/2026, is submitted as follows:

2.1 Constitution of the Joint Committee:

Based on the nominations received from the concerned departments, a Joint Committee Comprising of the following members was constituted:

- i. Dr. Narender Sharma, Regional Director, CPCB, Chandigarh (Nomination received on 10.12.2025) (Annexure-2)
- ii. Sh. Rajesh Khoth, SDM, Hansi as a representative of District Magistrate, Hisar (Nomination received on 17.12.2025)(Annexure-3)
- iii. Sh. Kapil Singh, AEE, HSPCB Hisar Region (Nomination received on 10.12.2025) Annexure-4)

2.2. Site Visit/Inspection:

The Joint Committee inspected the site at and around the Kayamsar Lake, Hansi on 16.01.2026, as per meeting/visit notice issued by the Nodal agency (Annexure-5). The petitioner/applicant Sh. Jagdish Chandra Saini and the officials of stakeholder departments namely Sh. Sanjeev Tyagi, Executive Engineer, PHED, Hansi and Sh. Vicky Kumar, Executive Engineer, Municipal Council, Hansi, were also associated during the inspection. Copy of attendance sheet is attached as Annexure-6.

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2.3. Observations made by the Joint Committee during site inspection:

- i. Substantial quantity of legacy solid waste was found dumped on the land adjoining Kayamsar Lake. The detail of quantity of legacy waste is yet to be provided by MC Hansi.
- ii. The fresh solid waste was also observed to be dumped adjacent to the Lake.
- iii. The untreated sewage was found effluent is actively flowing into Kayamsar Lake and also stagnated around the lake. The Committee identified two main discharge points from where this effluent is entering the water body.
- iv. There are no measures taken to prevent entry of wastes including cow dung into the lake.

The photographs taken by the Joint Committee during inspection are attached as Annexure-7.

3.0. Submission of the Joint Committee:

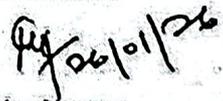
- i. The Joint Committee was directed by Hon'ble NGT to visit the site, look into the grievances of the applicant, verify the factual position, and take appropriate remedial action by following due course of Law.
- ii. The Joint Committee visited the site and the concerns raised by the applicant in the petition were found to be factually correct.
- iii. However, the information requested by the Joint Committee before inspection from the stakeholder departments including i) Drainage Map of the area clearly indicating storm water, sewage and other drains; ii) Sewage generation and mechanism of treatment and utilization of treated sewage and iii) Details of Municipal Solid Waste generation and management/disposal is awaited.
- iv. Further, for taking remedial action following due course of Law, information regarding action taken by various agencies including HSPCB, MC, Hansi with regard to the violations observed by the Joint Committee regarding sewage connectivity, sewage treatment, legacy waste and Solid Waste Management Rules is required.

In view of the above, it is humbly submitted that the above status report of the Joint Committee may kindly be taken on record and the prayer of the Joint Committee for grant of 02 months' time for submission of final report may kindly be considered.

The Joint Committee will abide by further directions of Hon'ble NGT in this matter.


Kapil Singh, AEE,
Regional Office, HSPCB,
Hisar Region


Rajesh Khoth, HCS,
SDM, Hansi.


Dr. Narender Sharma,
Regional Director, CPCB, Chandigarh

Date: 22/01/2026

Item No. 03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 582/2025

Jagdish Chandra Saini

Applicant

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 28.01.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Ms. Bhavya Singla and Mr. Ishan Sharma, Proxy counsels for Mr. Rahul Khurana, Advocate for respondents no. 1 to 5.

ORDER

1. It has come to our notice that in para no. 5 of order dated 28.11.2025, words "State of Haryana through" were omitted while mentioning particulars of respondent no. 1 due to inadvertent mistake which are ordered to be added.
2. Corrections be made in order dated 28.11.2025 and also in copy of order dated 28.11.2025 uploaded on the website of this Tribunal.
3. Report dated 27.01.2026 has been filed by the Joint Committee.
4. Learned proxy counsel seeks one month's time for filing of responses by respondents no. 1 to 5.

6. List on 20.03.2026 for further hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 28th, 2026
Original Application No. 582/2025
AB

Regional Office
Haryana State Pollution Control Board,
 Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005
 Email: hspobrohr@gmail.com

No. HSPCB/HR/2024/ 2680

Dated: 31-01-2024

To

The Executive Officer,
 Municipal Council, Hansi, Hisar.

Subject

Directions under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Council Hansi for the said non-compliance.

Ref:

NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and E-Office letter No. 1/1/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below:-

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. 1/1/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB has directed to issue directions to the concerned authority and Head Of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under Intimation to HSPCB, Hisar Region.

Whereas, the Municipal Council Hansi solid waste management site was visited by Dr. Sunil Sheoran, Scientist-C, HSPCB on 21.12.2023 in presence of representative of MC Hansi. During inspection the following deficiencies were observed:

1. During inspection it is found that solid waste is illegal dump in Kayamsar Lake Hansi.
2. During inspection it is found that un-segregated solid waste is illegal and unscientifically burying at Bld Farm dumping site Hansi,
3. At the time of inspection, it is found that the segregation of wet (biodegradable), dry waste (non-biodegradable), and domestic hazardous waste is not made properly as per Solid Waste Management Rules, 2016.

4. Municipal Council, Hansi has not obtained Environment Clearance under EIA notification, 2006 amended till date.
5. Municipal Council, Hansi has not obtained CTE, CTO as per consent procedure policy dated 04.12.2020 & authorization under SWM Rules, 2016 as per Board policy No. 137643 dated 14.10.2022.
6. At the time of inspection, it is observed that Municipal Council, Hansi not complying with the Rule No. 15 of Solid Waste Management Rules, 2016 in which duties and responsibilities of local authorities have been mentioned.

Whereas, the violations mentioned above clearly indicate non compliances of Solid Waste Rules 2016 operational deficiencies which have not been rectified till date of the order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, it is hereby directed to deposit Rupees 1,00,000 per month with SPCB with copy to HSPCB, Hisar Region within 1 month from this order in compliance of NGT order dated 16.04.2021 (from 31.03.2020 to 31.12.2023) i.e. Rs. 100000 X 45 = Rs. 45,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Submitted for information and further necessary action.

DA/ NGT order dated 16.04.2021 in OA No. 612/2019

and E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

SHAKTI SINGH
Regionally signed by
SHAKTI SINGH
Date: 30.01.2024
17:22:23
Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2024/ 2681

Dated: 30-01-2024

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information, please.

SHAKTI SINGH
Regionally signed by
SHAKTI SINGH
Date: 30.01.2024
17:22:23
Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2024/ 2682

Dated: 30-01-2024

A copy of above is forwarded to the SEE (PLG), Head office, HSPCB w.r.t. letter No. I/I/153365/2023 dated 15.02.2023 for kind information and further necessary action, please.

SHAKTI SINGH
Regionally signed by
SHAKTI SINGH
Date: 30.01.2024
17:22:23
Regional Officer
Hisar Region

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Annexure - 4

Tele No. 01662-250890

Regional Office
Haryana State Pollution Control Board,
 Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005
 Email-hspcbrohr@gmail.com



No. HSPCB/HR/2024/465

Dated: 04/09/25

To

The Executive Officer,
 Municipal Council, Hansi, Hisar.

Sub:

Directions under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Council Hansi for the said non-compliance.

Ref:

NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB & complaint by Sh. Avnesh Sharma received from Head Office, HSPCB through email on 02.09.2025.

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below:-

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG) HSPCB has directed to issue directions to the concerned authority and Head Of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under intimation to HSPCB, Hisar Region.

Whereas, the Municipal Council Hansi solid waste management site was visited by Sh. Kapil Singh, AEE, HSPCB on 03.09.2025 in presence of Sarpanch of Village Sainipura, Hansi w.r.t. complaint by Sh. Avnesh Sharma received from Head Office, HSPCB through email on 02.09.2025. During inspection the following deficiencies were observed:

1. During inspection, it was observed that solid waste is being dumped unscientifically at Village Sainipura, Hansi.

2. During inspection, it was found that unsegregated solid waste is being illegally and unscientifically dumped at the Bid Farm dumping site, Hansi.
3. At the time of inspection, it was observed that segregation of wet (biodegradable), dry (non-biodegradable), and domestic hazardous waste is not being carried out properly, as mandated under the Solid Waste Management Rules, 2016.
4. Municipal Council, Hansi has not obtained the mandatory Environmental Clearance under the EIA Notification, 2006, as amended from time to time.
5. Municipal Council, Hansi has not obtained Consent to Establish (CTE) and Consent to Operate (CTO) as required under the consent procedure policy dated 04.12.2020, nor has it obtained authorization under the Solid Waste Management Rules, 2016, as per Board Policy No. 137643 dated 14.10.2022.
6. At the time of inspection, it was observed that Municipal Council, Hansi is not complying with Rule 15 of the Solid Waste Management Rules, 2016, which specifies the duties and responsibilities of local authorities.

Whereas, the violations mentioned above clearly indicate non-compliances of Solid Waste Rules 2016 operational deficiencies which have not been rectified till date of the order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, it is hereby directed to deposit Rupees 1,00,000 per month with SPCB with copy to HSPCB, Hisar Region within 1 month from this order in compliance of NGT order dated 16.04.2021 (from 01.01.2024 to 31.08.2025) i.e. Rs. 100000 X 20 = Rs. 20,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Submitted for information and further necessary action.

DA/ NGT order dated 16.04.2021 in OA No. 612/2019

and E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

Endst. No. HSPCB/HR/2024/466


Regional Officer
Hisar Region

Dated: 04/09/25

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information, please.

Endst. No. HSPCB/HR/2024/467


Regional Officer
Hisar Region

Dated: 04/09/25

A copy of above is forwarded to the SEE (PLG), Head office, HSPCB w.r.t. letter No. I/I/153365/2023 dated 15.02.2023 for kind information and further necessary action, please.


Regional Officer
Hisar Region

Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbhr@gmail.com



No. HSPCB/HR/2025/ 639

Dated: 3-11-2025

To

The Executive Officer,
Municipal Council, Hansi, Hisar.

Sub:

Directions under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Council Hansi for the non-compliance.

Ref:

NGT order dated 29.08.2025 in OA No. 409/2025, NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, this office letter No. 2680-82 dated 31.01.2024 and letter No. 465-467 dated 04.09.2025.

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below: -

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG) HSPCB has directed to issue directions to the concerned authority and Head of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under intimation to HSPCB, Hisar Region.

Whereas, the Municipal Council Hansi solid waste management site was visited by Sh. Kapil Singh, AEE, HSPCB on 03.09.2025 in presence of Sarpanch of Village Sainipura, Hansi w.r.t. complaint by Sh. Aynesh Sharma received from Head Office, HSPCB through email on 02.09.2025. During inspection the following deficiencies were observed:

1. During inspection, it was observed that solid waste is being dumped unscientifically at Village Sainipura, Hansi.
2. During inspection, it was found that unsegregated solid waste is being illegally and unscientifically dumped at the Bid Farm dumping site, Hansi.
3. At the time of inspection, it was observed that segregation of wet (biodegradable), dry (non-biodegradable), and domestic hazardous waste is not being carried out properly, as mandated under the Solid Waste Management Rules, 2016.
4. Municipal Council, Hansi has not obtained the mandatory Environmental Clearance under the EIA Notification, 2006, as amended from time to time.

5. Municipal Council, Hansi has not obtained Consent to Establish (CTE) and Consent to Operate (CTO) as required under the consent procedure policy dated 04.12.2020, nor has it obtained authorization under the Solid Waste Management Rules, 2016, as per Board Policy No. 137643 dated 14.10.2022.

6. At the time of inspection, it was observed that Municipal Council, Hansi is not complying with Rule 15 of the Solid Waste Management Rules, 2016, which specifies the duties and responsibilities of local authorities.

Whereas in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana this office has already imposed Environmental compensation of Rs. 45,00,000/- for 01.04.2020 to 31.12.2023 vide letter No. 2680-82 dated 31.01.2024 for various non-compliances mentioned therein and Rs. 20,00,000/- for 01.01.2024 to 31.08.2025 vide this office letter No. 465-467 dated 04.09.2025 for non-compliances mentioned above.

Whereas, the Municipal Council Hansi solid waste management site was again visited by Sh. Kapil Singh, AEE, HSPCB and Sh. Rajesh Khoth, HCS, SDM, Hansi on 30.10.2025 in presence of Sarpanch of Village Sainipura, Hansi and the secretary, representative of Municipal Council, Hansi in compliance of Hon'ble NGT order dated 29.08.2025 in OA No. 409/2025. During inspection it was observed that municipal council, Hansi has complied with deficiencies observed earlier.

Whereas, the violations mentioned above clearly indicate non-compliances of Solid Waste Rules 2016 operational deficiencies which have not been rectified till date of the order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, it is hereby directed to deposit Rupees 1,00,000 per month with SPCB with copy to HSPCB, Hisar Region within 1 month from this order in compliance of NGT order dated 16.04.2021 (from 01.09.2025 to 31.10.2025) i.e. Rs. 100000 X 2 = Rs. 2,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

The details of the Environmental Compensation imposed are as under:

| Sr. No. | EC imposed period | Amount in Rs. |
|--------------|--------------------------|--------------------|
| 1 | 01.04.2020 to 31.12.2023 | 45,00,000/- |
| 2 | 01.01.2024 to 31.08.2025 | 20,00,000/- |
| 3 | 01.09.2025 to 31.10.2025 | 2,00,000/- |
| Total | | 67,00,000/- |

Keeping in view of above, you are hereby directed to deposited Rs. 67,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana with the Haryana State Pollution Control Board within 15 days on account of the environmental damage.

In case of failure, the Board will be constrained to initiate action as deemed necessary, following the due course of law. The amount of Environmental Compensation is to be deposited in Saving Account of INDUSLND BANK, Sector 9, Panchkula in Account No. 100053543757, having IFSC code no. INDB0000164.

DA/ NGT order dated 16.04.2021 in OA No. 612/2019

and E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2025/ 640-643

Dated: 03-11-2025

A copy of above is forwarded to the following for kind information and further action please: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Hisar.
3. The District Municipal Commissioner, Municipal Corporation, Hisar
4. The SEE (PLG), Head office, HSPCB w.r.t. letter No. I/I/153365/2023 dated 15.02.2023

Regional Officer
Hisar Region

Environmental Compensation MC Hansi

Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2025/1937

Dated: 19/01/26

To

The Executive Officer,
Municipal Committee, Hansi.

Sub: Directions under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Council Hansi for the non-compliance.

Ref: NGT order dated 28.11.2025 in OA No. 582/2025, NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, this office letter No. 2680-82 dated 31.01.2024, letter No. 465-467 dated 04.09.2025 and 639-43 dated 03.11.2025.

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below: -

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. I/1/153365/2023 dated 15.02.2023 of SEE (PLG) HSPCB has directed to issue directions to the concerned authority and Head of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under intimation to HSPCB, Hisar Region.

Whereas the Solid waste dumping site Bid Farm, Hansi & Illegal dumping waste site Kayamsar Lake, Hansi are inspected on 21.12.2023 by Dr. Sunil Sheoran, the then Scientist-C, HSPCB Hisar Region alongwith representative of MC Hansi w.r.t. Hon'ble NGT order dated 06.11.2023 passed in the Original Application No. 578/2023 in the matter of Rajeev Saini Vs State of Haryana & Ors to verify the status of compliance of Solid Waste Management Rules 2016. During inspection, it was found that the Municipal Council, Hansi was found violating various provisions of Solid Waste Management Rules, 2016 as given below:-

1. During inspection it is found that solid waste is illegally dumped in Kayamsar Lake Hansi.
2. During inspection it is found that un-segregated solid waste is illegal and unscientifically dumped at Bid Farm dumping site Hansi.

Environmental Compensation MC Hansi

3. At the time of inspection, it is found that the segregation of wet (biodegradable), drywaste (non-biodegradable), and domestic hazardous waste is not made properly as per Solid Waste Management Rules, 2016.
4. Municipal Council, Hansi has not obtained Environment Clearance under EIA notification, 2006 amended till date.
5. Municipal Council, Hansi has not obtained CTE, CTO as per consent procedure policy dated 04.12.2020 & authorization under SWM Rules, 2016 as per Board policy No. 137643 dated 14.10.2022.
6. At the time of inspection, it is observed that Municipal Council, Hansi is not complying with the Rule No. 15 of Solid Waste Management Rules, 2016 in which duties and responsibilities of local authorities have been mentioned.

Whereas in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana this office has already imposed Environmental compensation of Rs. 45,00,000/- for 01.04.2020 to 31.12.2023 vide letter No. 2680-82 dated 31.01.2024 for non-compliances mentioned above, Rs. 20,00,000/- for 01.01.2024 to 31.08.2025 vide this office letter No. 465-467 dated 04.09.2025 and Rs. 2,00,000/- for 01.01.2024 to 31.08.2025 vide this office letter No. 639-43 dated 03.11.2025 for various non-compliances mentioned therein.

Whereas, the Municipal Council Hansi solid waste management site and around the Kayamsar Lake, Hansi was again visited by a Joint committee comprising Dr. Narender Sharma, Regional Director, CPCB, Chandigarh, Sh. Rajesh Koth, SDM, Hansi as a representative of District Magistrate, Hisar and Sh. Kapil Singh, AEE, HSPCB on 16.01.2026 in presence of Sh. Sanjeev Tyagi, Executive Engineer, PHED, Hansi and Sh. Vicky Kumar, Executive Engineer, Municipal Council, Hansi and Sh. Jagdish Chandra Saint, complainant w.r.t. hon'ble NGT order dated 28.11.2025. During inspection the following deficiencies were observed:

1. Substantial quantity of "Legacy solid waste" was found dumped on the land adjoining Kayamsar Lake. The detail of quantity of legacy waste is yet to be provided by MC Hansi.
2. The fresh solid waste was also observed to be dumped adjacent to the Lake.
3. The untreated sewage was found actively flowing into Kayamsar Lake and also stagnated around the lake. The Committee identified two main discharge points from where this effluent is entering the water body.
4. There are no measures taken to prevent entry of wastes including cow dung into the lake.

Whereas, the violations mentioned above clearly indicate non-compliances of Solid Waste Rules 2016 operational deficiencies which have not been rectified till date of the order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, it is hereby directed to deposit Rupees 1,00,000 per month with SPCB with copy to HSPCB, Hisar Region within 1 month from this order in compliance of NGT order dated 16.04.2021 (from 01.11.2025 to 31.12.2025) i.e. Rs. 100000 X 2 = Rs. 2,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

The details of the Environmental Compensation Imposed are as under:

| Sr. No. | EC Imposed period | Amount in Rs. |
|--------------|--------------------------|--------------------|
| 1 | 01.04.2020 to 31.12.2023 | 45,00,000/- |
| 2 | 01.01.2024 to 31.08.2025 | 20,00,000/- |
| 3 | 01.09.2025 to 31.10.2025 | 2,00,000/- |
| 4 | 01.11.2025 to 31.12.2025 | 2,00,000/- |
| Total | | 69,00,000/- |

Environmental Compensation MC Hansi

Keeping in view of above, you are hereby directed to deposited Rs.69,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryanawith the Haryana State Pollution Control Board within 15 days on account of the environmental damage.

In case of failure, the Board will be constrained to initiate action as deemed necessary, following the due course of law. The amount of Environmental Compensation is to be deposited in Saving Account of INDUSLND BANK, Sector 9, Panchkula in Account No. 100053543757, having IFSC code no. INDB0000164.

DA/ NGT order dated 16.04.2021 in OA No. 612/2019

and E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.


Regional Officer
Hisar Region

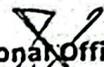
Endst. No. HSPCB/HR/2025/1937A - 1937D

Dated: 19/01/26

A copy of above is forwarded to the following for kind information and further action

please: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Hansi.
3. The District Municipal Commissioner, Municipal Corporation, Hisar
4. The SEE (PLG), Head office, HSPCB w.r.t. letter No. I/I/153365/2023 dated 15.02.2023


Regional Officer
Hisar Region

Environmental Compensation MC Hansi

Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2026/ 2063

Dated: 03-3-2026

To

The Executive Officer,
Municipal Committee, Hansi.

Sub:

Directions under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Council Hansi for the non-compliance.

Ref:

NGT order dated 28.11.2025 in OA No. 582/2025, NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, this office letter No. 2680-82 dated 31.01.2024, letter No. 465-467 dated 04.09.2025, 639-43 dated 03.11.2025 and letter No. 1937 dated 19.01.2026.

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below: -

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG) HSPCB has directed to issue directions to the concerned authority and Head of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under intimation to HSPCB, Hisar Region.

Whereas the Solid waste dumping site Bid Farm, Hansi & illegal dumping waste site Kayamsar Lake, Hansi are inspected on 21.12.2023 by Dr. Sunil Sheoran, the then Scientist-C, HSPCB Hisar Region alongwith representative of MC Hansi w.r.t. Hon'ble NGT order dated 06.11.2023 passed in the Original Application No. 578/2023 in the matter of Rajeev Salni Vs State of Haryana & Ors to verify the status of compliance of Solid Waste Management Rules 2016. During inspection, it was

Environmental Compensation MC Hansi

found that the Municipal Council, Hansi was found violating various provisions of Solid Waste Management Rules, 2016 as given below:-

1. During inspection it is found that solid waste is illegally dumped in Kayamsar Lake Hansi.
2. During inspection it is found that un-segregated solid waste is illegal and unscientifically dumped at Bld Farm dumping site Hansi.
3. At the time of inspection, it is found that the segregation of wet (biodegradable), drywaste (non-biodegradable), and domestic hazardous waste is not made properly as per Solid Waste Management Rules, 2016.
4. Municipal Council, Hansi has not obtained Environment Clearance under EIA notification, 2006 amended till date.
5. Municipal Council, Hansi has not obtained CTE, CTO as per consent procedure policy dated 04.12.2020 & authorization under SWM Rules, 2016 as per Board policy No. 137643 dated 14.10.2022.
6. At the time of inspection, it is observed that Municipal Council, Hansi is not complying with the Rule No. 15 of Solid Waste Management Rules, 2016 in which duties and responsibilities of local authorities have been mentioned.

Whereas in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana this office has already imposed Environmental compensation of Rs. 45,00,000/- for 01.04.2020 to 31.12.2023 vide letter No. 2680-82 dated 31.01.2024 for non-compliances mentioned above, Rs. 20,00,000/- for 01.01.2024 to 31.08.2025 vide this office letter No. 465-467 dated 04.09.2025 and Rs. 2,00,000/- for 01.09.2025 to 31.10.2025 vide this office letter No. 639-43 dated 03.11.2025 for various non-compliances mentioned therein.

Whereas, the Municipal Council Hansi solid waste management site and around the Kayamsar Lake, Hansi was again visited by a Joint committee comprising Dr. Narender Sharma, Regional Director, CPCB, Chandigarh, Sh. Rajesh Koth, SDM, Hansi as a representative of District Magistrate, Hisar and Sh. Kapil Singh, AEE, HSPCB on 16.01.2026 in presence of Sh. Sanjeev Tyagi, Executive Engineer, PHED, Hansi and Sh. Vicky Kumar, Executive Engineer, Municipal Council, Hansi and Sh. Jagdish Chandra Saint, complainant w.r.t. hon'ble NGT order dated 28.11.2025. During inspection the following deficiencies were observed:

1. Substantial quantity of "Legacy solid waste" was found dumped on the land adjoining Kayamsar Lake. The detail of quantity of legacy waste is yet to be provided by MC Hansi.
2. The fresh solid waste was also observed to be dumped adjacent to the Lake.
3. The untreated sewage was found actively flowing into Kayamsar Lake and also stagnated around the lake. The Committee identified two main discharge points from where this effluent is entering the water body.
4. There are no measures taken to prevent entry of wastes including cow dung into the lake.

Environment compensation of Rs 2 lakhs was imposed vide this office letter No 1937 dated 19.01.2026 in compliance of NGT order dated 16.04.2021 (from 01.11.2025 to 31.12.2025) i.e. Rs. 100000 X 2 = Rs. 2,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Whereas Municipal Committee Hansi has neither submitted reply of show cause notice issued for violation of SWM rules 2016 vide this office letter No. 468 dated 04.09.2025 nor submitted any compliance report of SWM rules 2016. Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, it is hereby directed to deposit Rupees 1,00,000 per month with SPCB with copy to HSPCB, Hisar Region within 1 month from this order in compliance of NGT order

Environmental Compensation MC Hansi

dated 16.04.2021 (from 01.01.2026 to 28.02.2026) i.e. Rs. 100000 X 2 = Rs. 2,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

The details of the Environmental Compensation Imposed are as under:

| Sr. No. | EC Imposed period | Amount in Rs. |
|--------------|--------------------------|--------------------|
| 1 | 01.04.2020 to 31.12.2023 | 45,00,000/- |
| 2 | 01.01.2024 to 31.08.2025 | 20,00,000/- |
| 3 | 01.09.2025 to 31.10.2025 | 2,00,000/- |
| 4 | 01.11.2025 to 31.12.2025 | 2,00,000/- |
| 5 | 01.01.2026 to 28.02.2026 | 2,00,000/- |
| Total | | 71,00,000/- |

Keeping in view of above, you are hereby directed to deposited Rs.71,00,000/- for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana with the Haryana State Pollution Control Board within 15 days on account of the environmental damage.

In case of failure, the Board will be constrained to initiate action as deemed necessary, following the due course of law. The amount of Environmental Compensation is to be deposited in Saving Account of INDUSLND BANK, Sector 9, Panchkula in Account No. 100053543757, having IFSC code no. INDB0000164.

DA/ NGT order dated 16.04.2021 in OA No. 612/2019 and E-Office letter No. I/I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2026/2064-67

Dated: 3-3-2026

A copy of above is forwarded to the following for kind information and further action please: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Hansi.
3. The District Municipal Commissioner, Municipal Corporation, Hisar
4. The SEE (PLG), Head office, HSPCB w.r.t. letter No. I/I/153365/2023 dated 15.02.2023


Regional Officer
Hisar Region

Environmental Compensation MC Hansi

Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2026/3063

Dated: 18.3.2026

REMINDER

To

The Executive Officer,
Municipal Committee, Hansi.

Sub: Deposition of Environmental Compensation imposed by HSPCB under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Council Hansi for the non-compliance.

Ref: HSPCB office letter no. 2063 dated 3.3.2026

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below: -

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Following the above methodology, HSPCB has imposed a total of Rs 71 lakhs against the Municipal Council, Hansi for continued non-compliances and failure to adhere to the directions of Hon'ble NGT in OA No. 612 of 2019 as per the details tabulated below.

Environmental Compensation MC Hansi

| Sr. No. | EC imposed period | Amount in Rs. | Communicated vide |
|--------------|--------------------------|--------------------|--|
| 1 | 01.04.2020 to 31.12.2023 | 45,00,000/- | HSPCB Office Letter no. 2680 dated 31.1.2024 |
| 2 | 01.01.2024 to 31.08.2025 | 20,00,000/- | HSPCB Office Letter no.465 dated 4.9.2025 |
| 3 | 01.09.2025 to 31.10.2025 | 2,00,000/- | HSPCB Office Letter no.639 dated 3.11.2025 |
| 4 | 01.11.2025 to 31.12.2025 | 2,00,000/- | HSPCB Office Letter no.1937 dated 19.1.2026 |
| 5 | 01.01.2026 to 28.02.2026 | 2,00,000/- | HSPCB Office Letter no.2036 dated 3.3.2026 |
| Total | | 71,00,000/- | |

Keeping in view of above, you are again directed to deposited **Rs.71,00,000/-** for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryanawith the Haryana State Pollution Control Board within 15 days on account of the environmental damage.

In case of failure, the Board will be constrained to initiate action as deemed necessary, following the due course of law. The amount of Environmental Compensation is to be deposited in Saving Account of INDUSLND BANK, Sector 9, Panchkula in Account No. **100053543757**, having IFSC code no. **INDB0000164**.
DA/As above


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2026/3064-3066

Dated:18.06.2026

A copy of above is forwarded to the following for kind information and further action please: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Hansi.
3. The District Municipal Commissioner, Hansi.


Regional Officer
Hisar Region

Tele No. 01662-250890

Regional Office
Haryana State Pollution Control Board,
Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005
Email-hspcbrohr@gmail.com



No. HSPCB/HR/2026/ 2058-598

Dated: 03.03.2026

To

1. The Executive Engineer,
Public Health and Engineering Department,
Hansi.
2. The Executive Engineer,
Municipal Council,
Hansi

Sub: Information regarding Drainage, Sewage and Solid Waste Details and legacy waste in and around Kayamsar Lake, required in compliance of Hon'ble NGT Order dated 28.11.2025 in OA No. 582/2025.

Ref: This office letter No. 1938 dated 19.01.2026, letter No. 1926-29 dated 14.01.2026 and Hon'ble NGT order dated 28.11.2025 in Original Application No. 582/2025.

It is intimated that Vide letter No. 1938 dated 19.01.2026, letter No. 1926-29 dated 14.01.2026, and during site visit of the joint committee, constituted as per OA No. 582 of 2025 before Hon'ble NGT, for which inspection was conducted on 16.1.2026, it was asked to submit the following details to this office;

1. Drainage Map of the area clearly indicating storm water, sewage and other drains.
2. Sewage generation and mechanism of treatment and utilization of treated sewage.
3. Details of Municipal Solid Waste generation and management, and disposal. Information on quantity of legacy solid waste lying dumped in and around Kayamsar lake, and legacy solid waste across the dump sites in Hansi district.

However, the desired information pertaining to your jurisdiction is yet to be provided. Therefore, it is again asked to furnish the following details as sought by Joint Committee: -

1. Drainage Map of the area clearly indicating storm water, sewage and other drains.
2. Sewage generation and mechanism of treatment and utilization of treated sewage.
3. Details of Municipal Solid Waste generation and management, and disposal.

4. Details of quantity of "Legacy solid waste" found dumped on the land adjoining Kayamsar Lake.

The above-mentioned relevant records pertaining to your jurisdiction to this office are required urgently, for filing of action taken report, for which the next date of hearing is on 20.3.2026. The Matter may kindly be treated as most urgent and time-bound in view of compliance of the Hon'ble NGT order.

DA/- NGT order dated 28.11.2025 in OA No. 582/2025


**Regional Officer
Hisar Region**

Endst. No. HSPCB/HR/2026/2060-62

Dated:03.03.2026

A copy of above is forwarded to the following for kind information, please:

1. The Deputy Commissioner, Hansi
2. Sh. Narender Sharma, Regional Director, CPCB, Chandigarh.
3. The Sub Divisional Magistrate, Hansi.


**Regional Officer
Hisar Region**

Regional Office

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbhr@gmail.com



No. HSPCB/HR/2025/1922-23

Dated: 14/1/26

To

1. The Executive Officer,
Municipal Council,
Hansi.
2. The Executive Engineer,
Municipal Council,
Hansi.

Sub: Details regarding Provision of drainage and sewage related details and association during site inspection – reg.

Ref: Hon'ble NGT order dated 28.11.2025 in Original Application No. 582/2025.

With respect to subject cited above it is submitted that, w.r.t Hon'ble NGT order dated 28.11.2025 in Original Application No. 582/2025 relating to solid waste and sewerage issues in Kayamsar lake, the complaint site is to be inspect by Sh. Narender Sharma, Regional Director, CPCB, Chandigarh, Sh. Rajesh Khoth, SDM, Hansi and Sh. Kapil Singh, AEE, Hisar Region on 16.1.2026.

Following details are required for reference by the joint committee for reference and record during the inspection for the area of Kayamsar lake and it's surrounding region: -

1. Drainage Map of the area clearly indicating storm water, sewage and other drains;
2. Sewage generation and mechanism of treatment and utilization of treated sewage;
3. Details of Municipal Solid Waste generation and management/disposal.

It is therefore requested that the above said information may kindly be made available urgently, and to be present with the team during the site inspection scheduled for tomorrow.

Submitted for kind information and further necessary action, please.

DA/ NGT order dated 28.11.2025 in OA No. 582/2025

Regional Officer
Hisar Region

Dated: 14/1/26

Endst. No. HSPCB/HR/2025/1924

A copy of above is forwarded to the District Municipal Commissioner, Hisar for kind information, please.

Regional Officer
Hisar Region